

(M)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 830/95

Transfer Application No.

Date of Decision 18.12.95

Bhikaji Bhagoji Dhavare

Petitioner/s

Shri S.M. Dharap

Advocate for
the Petitioners

Versus

Union of India and others

Respondent/s

Shri S.C. Dhawan

Advocate for
the Respondents

CORAM :

Hon'ble Shri. B.S. Hegde, Member (J)

Hon'ble Shri. M.R. Kolhatkar, Member (A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(B.S. Hegde)
Member (J)

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING No.6
PREScot ROAD, BOMBAY 1

Original Application No. 830/95

Monday the 18th day of December 1995

CORAM: Hon'ble Shri B.S. Hegde, Member(J)

Hon'ble Shri M.R. Kolhatkar, Member(A)

Bhikaji Bhagoji Dhavare

... Applicant.

By Advocate Shri S.M. Dharap

V/s.

Union of India
Ministry of Railway to be
served through the Department
of Law, Central Government
Aaykar Bhavan, Marine Lines
Bombay.

General Manager
Central Railway
Bombay VT
Bombay.

Assistant Executive Engineer
AEN's Office, Central Railway
Solapur.

... Respondents.

By Advocate Shri S.C. Dhawan.

O R D E R

(Per Shri B.S. Hegde, Member(J))

Heard the counsel for the parties and perused
the records.

The applicant has drawn our attention
to the judgement dated 7.12.93 passed by the Tribunal
in O.A. 882/90. The Tribunal after hearing the
parties passed the following order:

" We direct the respondents to absorb the
applicant as Monthly Rated Casual Labour

AS

...2...

(MRCL) and not as a Daily Rated Casual Labour and permit him to join his duties within one month from the date of receipt of this order. The applicant may also be considered for regular absorption in his turn."

Pursuant to the directions of the Tribunal, the applicant has been appointed as " Monthly Rated Casual Labour" on 18.2.94 and later on he was absorbed on 6.11.95. The learned counsel for the respondents states that they have complied with the judgement and the direction of the Tribunal.

In the result the O.A. does not survive. We see no merit in the O.A. Accordingly O.A. is dismissed at the admission stage itself. No order as to costs.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member (A)

B.S. Hegde

(B.S. Hegde)
Member (J)

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